HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THURSDAY ,THE TWELFTH DAY OF JUNE
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 398 OF 2025

Writ Appeal under clause 15 of the Letters Patent Appeal Preffered Against the Order Dated 31-12-2024 in W.P.No36826 of 2024 on the file of the High Court.

Between:

Kancharla Shekaraiah, S/o. Shivalingam, Age 69 Years, Occ. Agriculture, R/o. Hanamkonda Village and Mandal, Hanamkonda Dist.

...APPELLANT/PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary Revenue Dept., Secretariat at B R K R Bhavan, Hyderabad.
2. The Dist Collector, Hanamkonda Dist.
3. Revenue Divisional Officer, Hanamkonda Mandal and Dist.
4. Tahsildar, HanamkondaMandal and Dist.
5. Sribadri Ramaswamy, S/o. Late S Mallaiah, Aged about 66 years, Occ. Agriculture, R/ o 3-14-543, KU Road, Hanamkonda Village, Hanamkonda Mandal and Dist

...RESPONDENTS/RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to maintain status quo with regard to revenue entries for land admeasuring Ac.0.33Gts in sy.no.399/B situated at Hanamkonda Village and Mandal, Hanamkonda District, until the final disposal of this Writ Appeal

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to consider the Additional Material Documents* as material documents filed in support of the WA.No. 398 of 2025

Counsel for the Appellant: SRI. ABDUL AZAM KHAN

Counsel for the Respondent Nos. 1to4: SRI MURALIDHAR REDDY KATRAM, AGP FOR REVENUE

Counsel for the Respondent No.5:--

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.398 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri Abdul Azam Khan, learned counsel for the appellant and Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue, for respondent Nos.1 to 4.

2. With the consent, finally heard.

3. During the course of hearing, learned counsel for the parties reached to a consensus. It is agreed that with effect from 14.04.2025 a new Act namely, *The Telangana Bhu Bharati (Record of Rights in Land) Act, 2024*, came into being. It is agreed that if the appellant prefers a fresh application for present grievance under the said new Act, the competent authority may be directed to consider and decide such application in accordance with law without getting influenced by previous order which became subject matter of adjudication before the writ Court.

4. In view of consensus arrived at, this Writ Appeal is **disposed of** by reserving liberty to the appellant to prefer

appropriate application for his grievance under the aforesaid new Act. If such application is preferred by the appellant before the competent authority, the competent authority shall consider and decide it in accordance with law without getting influenced by the impugned order which was subject matter of challenge before the writ Court. It is made clear that this Court has not expressed any opinion on merits of the case. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/- P.Ch. NAGABHUSHAMBA
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

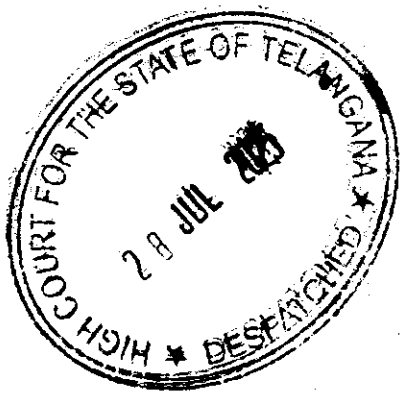
To,

1. The Principal Secretary Revenue Dept., Secretariat at B R K R Bhavan, T.S.,Hyderabad.
2. The Dist Collector, Hanamkonda Dist.
3. The Revenue Divisional Officer, Hanamkonda Mandal and Dist.
4. The Tahsildar, HanamkondaMandal and Dist.
5. One CC to SRI. ABDUL AZAM KHAN, Advocate [OPUC]
6. Two CCs to GP FOR REVENUE ,High Court for the State of Telangana at Hyderabad [OUT]
7. Two CD Copies

B M
GJP

HIGH COURT

DATED:12/06/2025



JUDGMENT

WA.No.398 of 2025

DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS

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